

Seventeenth Lok Sabha

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Title: Regarding the pending cases of child sexual abuse and administrative and legislative steps to be taken to protect the children in India from diabolical sexual predators.

SHRI RAJMOHAN UNNITHAN (KASARAGOD): Hon. Speaker Sir, I would like to draw the attention of the House towards low conviction rates in POCSO cases. The Kailash Satyarthi Children's Foundation had undertaken a study, that is, 'the status of pending trials in child sexual abuse cases in India', in which it is stated that the conviction rate in cases registered under POCSO Act is just nine per cent. The study also stated that at the current rate, the victims of the pending cases will have to wait till 2029 for justice, even if no new case of child sexual abuse is reported. The Report of Delhi Commission on Protection of Child Rights has exposed the sorry state of child rape victims and their families in Delhi, and the lack of assistance from the Government agencies, be it in the form of compensation, support of persons, health and education, or legal aid. This deplorable situation is prevailing in all the States including my State, Kerala. Hence, urgent necessary steps – both administrative and legislative – must be taken to protect the children in India from diabolical sexual predators.